

1959-60, and the Audit Report thereon.
[Placed in Library. See No. LT-3200/61.]

**NOTIFICATIONS UNDER THE ESSENTIAL
COMMODITIES ACT, 1955**

THE DEPUTY MINISTER OF
FOOD AND AGRICULTURE (SHRI
A. M. THOMAS): Sir, I lay on the
Table, under sub-section (6) of sec-
tion 3 of the Essential' Commodities
Act, 1955, a copy each of the following
Notifications of- the Ministry of Food
and Agriculture (Department of
Food):—

- (i) Notification G.S.R. No. 1062. dated
the 25th August, 1961, publishing
the Rice (Madhya Pradesh) Price
Control (Second Amendment)
Order, 1961. [Placed in Library. See
No. LT-3197/61.]
- (ii) Notification G.S.R. No. 1063. dated
the 25th August, 1961, publishing
the Rice (Punjab) Second Price
Control (Tenth Amendment) Order,
1961. [Placed in Library. See No.
LT-3198/6L]

MESSAGE FROM THE LOK SABHA

**THE REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL, 1961**

SECRETARY: Sir, I have to report to the
House the following message received from
the Lok Sabha, signed by the Secretary of the
Lok Sabha:—

"In accordance with the provisions of
Rule 96 of the Rules of Procedure and
Conduct of Business in Lok Sabha, I am
directed to enclose herewith a copy of the
Representation of the People (Amendment)
Bill, 1961, as passed by Lok Sabha at its
sitting held on the 4th September, 1961."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: This Bill
has already been circulated to

Members this morning. It will be taken up
tomorrow and the amendments will be
received till 10 tomorrow morning.

**ALLOTMENT OF TIME FOR CON-
SIDERATION OF MOTION RE U.K.'S
DECISION TO NEGOTIATE FOR
ENTRY INTO THE EUROPEAN
ECONOMIC COMMUNITY.**

MR. DEPUTY CHAIRMAN: I have to
inform Members that under Rule 153 of the
Rules of Procedure and Conduct of Business
in the Rajya Sabha, I have allotted two hours
for consideration of the motion regarding the
United Kingdom's decision to negotiate for
entry into the European Economic
Community.

SHRI BHUPESH GUPTA (West Bengal):
Sir, I accept your suggestion. Since it has
been circulated to Members at the
introductory stage it can be taken up but again
this is not the normal rule.

MR. DEPUTY CHAIRMAN: This will not
be normal.

**THE INDIAN PENAL CODE
(AMENDMENT) BILL, 1961—*conti-
nued.***

MR. DEPUTY CHAIRMAN: Mr. Tankha.
You have five minutes more. You have taken
ten minutes yesterday.

PANDIT S. S. N. TANKHA (Uttar Pradesh):
It is impossible to finish in five minutes.

MR. DEPUTY CHAIRMAN: There are 13
people on the Congress side and five on the
Opposition side and we have to finish the Bill
by 4 o'clock and take up other business.

PANDIT S. S. N. TANKHA: I
submitted yesterday that I would take
another 15 minutes. If I was to be
given only five minutes I might as